

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3795
ANSWERED ON:19.12.2005
DEFAULTING TEA GARDENS OF ASSAM
Sarman Dr. Arun Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the legislative and administrative measures being taken by the Government to ensure mandatory contribution of employer's share to the provident fund of workers;
- (b) the details of such provisions being enforced and outcome achieved so far;
- (c) whether the defaulting tea gardens of Assam are yet to contribute hundreds of crores to the Assam Tea Plantation Provident Fund and Pension Fund Scheme;
- (d) if so, the details thereof, garden-wise;
- (e) whether prosecution of such defaulting gardens are initiated as per rule;
- (f) if so, the details thereof;
- (g) whether a recent circular of Board of Trustee of the said scheme have decided to make provident fund settlement of the ceased members only after confirming the deposit made by the concerned defaulting gardens; and
- (h) if so, the remedial measures taken to protect the interest of the non-defaulting workers?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): Legal action is taken against the tea gardens defaulting in deposit of Provident Fund contribution as per provision laid down in the Assam Tea Plantations Provident Fund and Pension Fund Scheme Act, 1955 (as amended upto date) and in the Indian Penal Code in the form of Bakijai Case, Criminal Cases and Lodging of FIR.

(b): As on date, 316 numbers of Bakijai cases have been filed against 210 numbers of Tea Gardens, out of which, Rs.22,61,58,546.73 have been realized so far as detailed in Annexure A. 62 numbers of Criminal Cases have been filed against 61 numbers of Tea Gardens, out of which 11 numbers of cases have been disposed of by the competent Court. 16 numbers of FIRs have been lodged against the defaulting Tea Gardens. Consequent upon filing of FIR, Rs.61,27,157.66 have been deposited by the defaulting Tea Gardens.

(c): 316 number of Tea Gardens have been defaulting in deposit of Provident Fund contribution amounting to Rs.71,92,11,967.48.

(d): As per the details given in Annexure-A, B and C.

(e): Yes, Sir. Bakijai and Criminal cases, Money suit and FIRs are filed against the defaulting Tea Gardens.

(f): As per the details given in Annexure-A, B and C.

(g): Yes, Sir. Provident Fund settlements of ceased members are made after confirming the deposit made by the concerned defaulting gardens.

(h): Interest of the workers of non-defaulting Tea Gardens are protected and their Provident Fund Settlement are made fully without delay.

Annexure referred to in reply of part (b), (d) and (f) to Lok Sabha USQ No. 3795 for 19.12.2005 Annexure 'A'

Sl. No.	District's	Amount in Rs.	Garden's
1)	Dibrugarh	7,88,19,921.88	48
2)	Nagaon	1,83,29,868.92	10
3)	Tinsukia	4,60,17,109.43	14
4)	Golaghat	8,21,22,950.15	42
5)	Kamrum/Goalpara	3,44,92,930.65	06
6)	Karimganj	3,44,54,198.19	20
7)	Sibsagar	6,39,47,925.78	34
8)	Jorhat	7,89,62,624.22	64
9)	Cachar	7,78,78,342.13	42
10)	Darrang	4,70,47,179.38	17

Total 56,20,73,050.73 297

A.T.C.L. Managed T.K's

(1)	Jorhat	5,57,24,611.66	06
(2)	Golaghat	2,86,06,337.10	03
(3)	Sibsagar	1,57,46,713.30	02
(4)	Nagaon	2,94,67,079.96	03
(5)	Karimgang	2,53,89,833.56	04
(6)	Sonitpur	22,04,341.17	01

Total 71,92,11,967.48 316

Recovered (-) 22,61,58,546.73

49,30,53,420.75

F.I.R 11,98,51,605.22

TOTAL DUE 61,29,05,025.97

Annexure referred to in reply of part (d) and (f) to Lok Sabha USQ No. 3795 for 19.12.2005
Annexure 'B' CRIMINAL CASES AGAINST THE FOLLOWING DISTRICT

SL. NO. DISTRICTS NO. OF T.E.s NO. OF CASES DISPOSAL

1.	Cahar & Karimgang	14	15	2
2.	Dibrugarh	13	13	1
3.	Tinsukia	8	8	-
4.	Golghat	6	6	3
5.	Jorhat	11	11	2
6.	Sivsagar	4	4	1
7.	Darrang & sonitpur	4	4	2
8.	Nagaon	1	1	-

Total 61 62 11

Annexure referred to in reply of part (d) and (f) to Lok Sabha USQ
No. 3795 for 19.12.2005.

Annexure 'C'

F.I.R. against the following gardens

Sl. No.	Name of gardens	Amount in Rs.
1.	Dekhari T.E.	1,07,33,058.25
2.	Gillapukhari T.E.	57,95,883.05
3.	Rangajaum T.E.	2,18,69,535.28
4.	Shyamraipur T.E.	4,19,670.22
5.	Dholaguri T.E.	43,27,255,.02
6.	Saraipani T.E.	61,52,458.73
7	Bardua T.E.	4,22,060.22
8.	Rukanpukheri T.E.	80,74,661,.71
9.	Fatemabad T.E.	23,26,681.66
10.	Fatemabad T.E.	21,72,091.89
11.	Chandnari T.E.	21,80,466.12
12.	Kathoni T.E.	58,68,488.96
13.	Duloo T.E.	67,78,163.30
14.	Diliabam T.E.	1,94,90,337.46
15.	Koomtni T.E.	1,03,65,143.15
16.	Bahubor T.E.	1,93,02,807.76

Total 12,59,78,762.88

No. of 16 gardens

Recovered 61,27,157.66
Total rs. 11,98,51,605.22

Total Numbers of garden – 890
(Covered under Assam Tea Plantations Provident Fund and Pension Fund Scheme Act, 1955)